DRAFT CIRCULAR FOR COMMENTS

RBI/2023-24/ DoR.MCS.REC./01.01.001/2023-24

April 12, 2023

All Commercial Banks (including Small Finance Banks, Local Area Banks and Regional Rural Banks, excluding Payments Banks) All Primary (Urban) Co-operative Banks All NBFCs (including HFCs) and All India Financial Institutions (EXIM Bank, NABARD, NHB, SIDBI and NaBFID)

Dear Sir / Madam,

Fair Lending Practice - Penal Charges in Loan Accounts

Reserve Bank has issued various guidelines to the Regulated Entities (REs) to ensure reasonableness and transparency in disclosure of penal interest. Under the extant guidelines, lending institutions have the operational autonomy to formulate Board approved policy for levy of penal rates of interest. It has been observed that many REs use penal rates of interest, over and above the applicable interest rates, in case of defaults / non-compliance by the borrower with the terms on which credit facilities were sanctioned.

2. The intent of levying penal interest/charges is essentially to inculcate a sense of credit discipline among borrowers through negative incentives and to ensure fair compensation to the lender. Penal interest/charges are not meant to be used as a revenue enhancement tool over and above the contracted rate of interest. However, supervisory reviews have indicated divergent practices amongst the REs with regard to levy of penal interest/charges leading to customer grievances and disputes.

3. On a review of the practices followed by REs for charging penal interest/charges on loans, the following instructions are issued for adoption.

(i) Determination of interest rates on credit facilities, including conditions for reset of interest rates, will be strictly governed by the relevant regulatory instructions issued in this regard. REs shall not introduce any additional component to rate of interest.

(ii) Penalty, if charged, for default / non-compliance of material terms and conditions of loan contract by the borrower shall be treated as 'penal charges' and shall not be levied in the form of 'penal interest' that is added to the rate of interest charged on the advances. There shall be no capitalisation of penal charges, i.e, no further interest computed on such charges. However, this will not affect the normal procedures for compounding of interest in the loan account.

(iii) It needs to be recognised that the rate of interest on a loan includes appropriate credit risk premium reflecting the credit risk profile of the borrower. If the credit risk profile of the borrower undergoes change, REs will be free to alter credit risk premium as per the contracted terms and conditions, in terms of extant instructions.

(iv) The quantum of penal charges shall be proportional to the defaults/ non-compliance of material terms and conditions of loan contract beyond a threshold. This threshold is to be determined by the REs and shall not be discriminatory within a particular loan / product category.

(v) The penal charges in case of loans sanctioned to individual borrowers, for purposes other than business, shall not be higher than the penal charges applicable to non-individual borrowers.

(vi) Penal charges and the conditions precedent therefor, shall be clearly disclosed by REs to the customers in the loan agreement and most important terms & conditions / Key Fact Statement (KFS) as applicable, in addition to being displayed on REs website under Interest rates and Service Charges.

(vii) Whenever reminders for payment of instalments are sent to borrowers, the applicable penal charges, shall also be communicated.

(viii) The REs shall ensure that there is a clearly laid down Board approved policy on penal charges or similar charges on loans, by whatever name called.

(ix) The operationalisation of the 'penal charges' in place of 'penal interest' will be subject to appropriate review during supervisory examination by the RBI.

(x) These instructions shall come into effect from a date to be indicated in the final circular and REs may carry out appropriate revisions in their policy framework and ensure implementation from the effective date. 4. The above instructions shall not apply to Credit Cards which are covered under product specific directions.

5. Accordingly, the sections of relevant Master Directions, have been amended. The additional instructions applicable in respect of the paragraphs of the related Master Circulars are also provided in the <u>Annex</u>.

Yours faithfully,

(Santosh Kumar Panigrahy) Chief General Manager

Encl: As above

I. An	I. Amendments to the relevant Master Directions		
S.	Existing Section	Amended Section	
No.			
A. <u>M</u>	aster Direction – Reserve Ba	nk of India (Interest Rate on Advances) Directions,	
<u>20</u>	016 dated March 03, 2016		
5	Banks shall formulate a	deleted	
	Board approved policy for		
	charging penal interest on		
	advances which shall be		
	fair and transparent. The		
	rate of penal interest shall		
	be decided after taking into		
	account incentive to service		
	the debt and due regard to		
	genuine difficulties of		
	customers.		
	Provided that no penal	deleted	
	interest shall be charged on advances mentioned in the		
	circular		
	RPCD.Plan.BC.15/04.07.0		
	1/2001-02 dated August		
	17, 2001, as amended from		
	time to time.	r Financial Company Nan Systemically Important	
		g Financial Company – Non-Systemically Important	
29		erve Bank) Directions, 2016 dated September 1, 2016 As complaints received against NBFCs generally	
29		pertain to charging of high interest / penal charges,	
	interest / penal interest,	applicable NBFCs shall mention the penalties charged for late repayment in bold in the loan	
	applicable NBFCs shall	agreement.	
	mention the penal interest	agreement.	
	charged for late repayment	Determination of interest rates on credit facilities,	
	in bold in the loan	including conditions for reset of interest rates, will be	
	agreement.	strictly governed by the relevant regulatory	
		instructions issued in this regard. REs shall not	
		introduce any additional component to rate of	
		interest.	
		Penalty, if charged, for default/ non-compliance of	
		material terms and conditions of loan contract by the	
		borrower shall be treated as penal charges and shall	
		not be levied in the form of penal interest that is	

		added to the rate of interest charged on the advances.
Sub - Sect	(New sub-Section inserted)	There shall be a clearly laid down Board approved policy on penal charges or similar charges on loans, by whatever name called.
ion 36(4)		It needs to be recognised that the rate of interest on a loan includes appropriate credit risk premium reflecting the credit risk profile of the borrower. If the credit risk profile of the borrower undergoes change, REs will be free to alter credit risk premium as per the contracted terms and conditions, in terms of extant instructions.
		The quantum of penal charges shall be proportional to the defaults/ non-compliance of material terms and conditions of loan contract beyond a threshold. This threshold is to be determined by the REs and shall not be discriminatory within a particular loan / product category.
		There shall be no capitalisation of penal charges i.e, no further interest computed on such charges. However, this will not affect the normal procedures for compounding of interest in the loan account.
		Further, the penal charges in case of loans sanctioned to individual borrowers, for purposes other than business, shall not be higher than the penal charges applicable to non-individual borrowers.
		Penal charges, and the conditions precedent therefor, shall be clearly disclosed by REs to the customers in the loan agreement and most important terms & conditions / Key Fact Statement (KFS), as applicable, in addition to being displayed on REs website under Interest rates and Service Charges. Whenever reminders for payment of instalments are sent to borrowers, the applicable penal charges, shall also be communicated.
		The operationalisation of the 'penal charges' in place of 'penal interest' will be subject to appropriate review during supervisory examination by the RBI.

C. Master Direction - Non-Banking Financial Company -Systemically Important Non-		
Deposit taking Company and Deposit taking Company (Reserve Bank) Directions, 2016		
<u>dated</u>	September 1, 2016	
29	As complaints received against NBFCs generally pertain to charging of high interest / penal interest, applicable NBFCs shall mention the penal interest	As complaints received against NBFCs generally pertain to charging of high interest / penal charges, applicable NBFCs shall mention the penalties charged for late repayment in bold in the loan agreement.
	charged for late repayment in bold in the loan agreement.	Determination of interest rates on credit facilities, including conditions for reset of interest rates will be strictly governed by the relevant regulatory instructions issued in this regard. REs shall not introduce any additional component to rate of interest.
		Penalty, if charged, for default/ non-compliance of material terms and conditions of loan contract by the borrower shall be treated as penal charges and shall not be levied in the form of penal interest that is added to the rate of interest charged on the advances.
Sub - Sect	(New sub-Section inserted)	There shall be a clearly laid down Board approved policy on penal charges or similar charges on loans, by whatever name called.
ion 36(4)		It needs to be recognised that the rate of interest on a loan includes appropriate credit risk premium reflecting the credit risk profile of the borrower. If the credit risk profile of the borrower undergoes change, REs will be free to alter credit risk premium as per the contracted terms and conditions, in terms of extant instructions.
		The quantum of penal charges shall be proportional to the defaults/ non-compliance of material terms and conditions of loan contract beyond a threshold. This threshold is to be determined by the REs and shall not be discriminatory within a particular loan / product category.
		There shall be no capitalisation of penal charges i.e, no further interest computed on such charges.

However, this will not affect the normal procedures
for compounding of interest in the loan account.
Further, the penal charges in case of loans sanctioned to individual borrowers, for purposes other than business, shall not be higher than the penal charges applicable to non-individual borrowers.
Penal charges, and the conditions precedent therefor, shall be clearly disclosed by REs to the customers in the loan agreement and most important terms & conditions / Key Fact Statement (KFS), as applicable, in addition to being displayed on REs website under Interest rates and Service Charges. Whenever reminders for payment of instalments are sent to borrowers, the applicable penal charges shall also be communicated.
The operationalisation of the 'penal charges' in place of 'penal interest' will be subject to appropriate review during supervisory examination by the RBI.

D. <u>Master Direction - Non-Banking Financial Company – Housing Finance Company</u> (Reserve Bank) Directions, 2021 dated February 17, 2021

74.2	HFCs shall transparently	HFCs shall transparently disclose to the borrower all
	disclose to the borrower all	information about fees/ charges payable for
	information about fees/	processing the loan application, the amount of fees
	charges payable for	refundable if loan amount is not sanctioned/
	processing the loan	disbursed, pre-payment options and charges, if any,
	application, the amount of	penal charges for delayed repayment, if any,
	fees refundable if loan	conversion charges for switching loan from fixed to
	amount is not sanctioned/	floating rates or vice-versa, existence of any interest
	disbursed, pre-payment	reset clause and any other matter which affects the
	options and charges, if any,	interest of the borrower.
	penal interest/ penalty for	
	delayed repayment, if any,	
	conversion charges for	
	switching loan from fixed to	
	floating rates or vice-versa,	
	existence of any interest	
	reset clause and any other	
	matter which affects the	
	interest of the borrower.	

75.2	HFCs shall convey in	HFCs shall convey in writing to the borrower in the
	writing to the borrower in	vernacular language or a language as understood by
	the vernacular language or	the borrower by means of sanction letter or
	a language as understood	otherwise, the amount of loan sanctioned along with
	by the borrower by means	all terms and conditions including annualized rate of
	of sanction letter or	interest, method of application, EMI Structure,
	otherwise, the amount of	prepayment charges, penal charges (if any) and
	loan sanctioned along with	keep the written acceptance of these terms and
	all terms and conditions	conditions by the borrower on its record.
	including annualized rate of	,
	interest, method of	
	application, EMI Structure,	
	prepayment charges, penal	
	interest (if any) and keep	
	the written acceptance of	
	these terms and conditions	
	by the borrower on its	
	record.	
76.2	The HFCs shall give notice	The HFCs shall give notice to the borrower in the
	to the borrower in the	vernacular language or a language as understood by
	vernacular language or a	the borrower of any change in the terms and
	language as understood by	conditions including disbursement schedule, interest
	the borrower of any change	rates, penal charges (if any), service charges,
	in the terms and conditions	prepayment charges, other applicable fee/ charges
	including disbursement	etc.
	schedule, interest rates,	
	penal interest (if any),	
	service charges,	
	prepayment charges, other	
	applicable fee/ charges etc.	
80.1	The Board of the HFC shall	The Board of the HFC shall also have clearly laid
	also have clearly laid down	down policy for penal charges (if any).
	policy for penal interest/	
	charges (if any).	
80.3	The rate of interest and	The rate of interest must be annualised rate so that
	penal interest (if any) must	the borrower is aware of the exact rates that would
	be annualised rate so that	be charged to the account.
	the borrower is aware of the	
	exact rates that would be	
	charged to the account	
81	HFCs shall lay out	HFCs shall lay out appropriate internal principles
	appropriate internal	and procedures in determining interest rates and
	principles and procedures	processing and other charges (including penal
	in determining interest	charges, if any).

	rates and processing and	
	rates and processing and	
	other charges (including	
Cub	penal interest, if any).	There shall be a clearly laid down Deard approved
Sub - sect	(New Sub-section inserted)	There shall be a clearly laid down Board approved policy on penal charges or similar charges on loans by whatever name called.
ion		
81.1		Determination of interest rates on credit facilities, including conditions for reset of interest rates, will be strictly governed by the relevant regulatory instructions issued in this regard. REs shall not introduce any additional component to rate of interest.
		Penalty, if charged, for default/ non-compliance of material terms and conditions of loan contract by the borrower shall be treated as penal charges and shall not be levied in the form of penal interest that is added to the rate of interest charged on the advances.
		It needs to be recognised that the rate of interest on a loan includes appropriate credit risk premium reflecting the credit risk profile of the borrower. If the credit risk profile of the borrower undergoes change, REs will be free to alter credit risk premium as per the contracted terms and conditions, in terms of extant instructions.
		The quantum of penal charges shall be proportional to the defaults/ non-compliance of material terms and conditions of loan contract beyond a threshold. This threshold is to be determined by the REs and shall not be discriminatory across a particular loan / product category.
		There shall be no capitalisation of penal charges i.e, no further interest computed on such charges. However, this will not affect the normal procedures for compounding of interest in the loan account.
		Further, the penal charges in case of loans sanctioned to individual borrowers, for purposes other than business, shall not be higher than the

		penal charges applicable to non-individual borrowers.
		Penal charges and the conditions precedent therefor, shall be clearly disclosed by REs to the customers in the loan agreement and most important terms & conditions / Key Fact Statement (KFS), as applicable, in addition to being displayed on REs website under Interest rates and Service Charges. Whenever reminders for payment of instalments are sent to borrowers, the applicable penal charges, shall also be communicated.
		The operationalisation of the 'penal charges' in place of 'penal interest' will be subject to appropriate review during supervisory examination.
82.3	HFCs shall provide information on interest rates, common fees and charges (including penal interest, if any) through putting up notices in their branches; through telephone or help-lines; on the company's website; through designated staff/ help desk; or providing service guide/ tariff schedule.	HFCs shall provide information on interest rates, common fees and charges (including penal charges, if any) through putting up notices in their branches; through telephone or help-lines; on the company's website; through designated staff/ help desk; or providing service guide/ tariff schedule.
85.9	Display of various key aspect such as service charges, interest rates, Penal interest (if any), services offered, product information, time norms for various transactions and grievance redressal mechanism, etc. is required to promote transparency in the operations of HFCs.	Display of various key aspect such as service charges, interest rates, penal charges (if any), services offered, product information, time norms for various transactions and grievance redressal mechanism, etc. is required to promote transparency in the operations of HFCs.

E. <u>Mas</u>	ster Circular- Management	<u>of Advances – UCBs dated July 1, 2015</u>
6. No.	Existing Paragraph	Additional instructions that shall apply
		There shall be a clearly laid down Board approve policy on penal charges or similar charges on loans by whatever name called.
		Determination of interest rates on credit facilities including conditions for reset of interest rates, will b strictly governed by the relevant regulator instructions issued in this regard. REs shall no introduce any additional component to rate of interest.
		Penalty, if charged, for default/ non-compliance of material terms and conditions of loan contract by th borrower shall be treated as penal charges and sha not be levied in the form of penal interest that i added to the rate of interest charged on th advances.
		It needs to be recognised that the rate of interest of a loan includes appropriate credit risk premiur reflecting the credit risk profile of the borrower. If the credit risk profile of the borrower undergoes change REs will be free to alter credit risk premium as per the contracted terms and conditions, in terms of extant instructions.
		The quantum of penal charges shall be proportional to the defaults / non-compliance of material term and conditions of loan contract beyond a threshold This threshold is to be determined by the REs an shall not be discriminatory across a particular loan product category.
		There shall be no capitalisation of penal charges i.e no further interest computed on such charges However, this will not affect the normal procedure for compounding of interest in the loan account.

		sanctioned to individual borrowers, for purposes other than business, shall not be higher than the penal charges applicable to non-individual borrowers. Penal charges and the conditions precedent therefor, shall be clearly disclosed by REs to the customers in the loan agreement and most important terms & conditions / Key Fact Statement (KFS), as applicable, in addition to being displayed on REs website under Interest rates and Service Charges. Whenever reminders for payment of instalments are sent to borrowers, the applicable penal charges, shall also be communicated. The operationalisation of the 'penal charges' in place of 'penal interest' will be subject to appropriate
		review during supervisory examination by the RBI.
F. Ma	ster Circular- Customer Servi	ce in Banks dated July 1, 2015
Par agra ph 6	Levy of service charges	It shall be ensured that there is a clearly laid down Board approved policy on penal charges or similar charges on loans, by whatever name called.
		Penalty, if charged, for default/ non-compliance of material terms and conditions of loan contract by the borrower shall be treated as penal charges and shall not be levied in the form of penal interest that is added to the rate of interest charged on the advances.
		It needs to be recognised that the rate of interest on a loan includes appropriate credit risk premium reflecting the credit risk profile of the borrower. If the credit risk profile of the borrower undergoes change, REs will be free to alter credit risk premium as per the contracted terms and conditions, in terms of extant instructions.
		The quantum of penal charges shall be proportional to the defaults / non-compliance of material terms and conditions of loan contract beyond a threshold. This threshold is to be determined by the REs and

		shall not be discriminatory across a particular loan /
		product category.
		There shall be no capitalisation of penal charges i.e, no further interest computed on such charges. However, this will not affect the normal procedures for compounding of interest in the loan account.
		Further, the penal charges in case of loans sanctioned to individual borrowers, for purposes other than business, shall not be higher than the penal charges applicable to non-individual borrowers.
		Penal charges and the conditions precedent therefor, shall be clearly disclosed by REs to the customers in the loan agreement and most important terms & conditions/ Key Fact Statement (KFS), as applicable, in addition to being displayed on REs website under Interest rates and Service Charges.
		Whenever reminders for payment of instalments are sent to borrowers, the applicable penal charges, shall also be communicated.
		The operationalisation of the 'penal charges' in place of 'penal interest' will be subject to appropriate review during supervisory examination by the RBI.
G. Ma	aster Circular - Loans and Ad	vances - Statutory and Other Restrictions dated July
<u>1, 201</u>	<u>15</u>	
Par	Guidelines on Fair	Penal charges and the conditions precedent
agra	Practices Code for Lenders	therefor, shall be clearly disclosed by REs to the
ph		customers in the loan agreement and most important
2.5		terms & conditions / Key Fact Statement (KFS), as
		applicable, in addition to being displayed on REs website under Interest rates and Service Charges.
		Whenever reminders for payment of instalments are sent to borrowers, the applicable penal charges, shall also be communicated.